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Title: Problems being faced by the people due to closure of traffic on NH-212 and NH-67 in Mysore-Gudalloor sector during night.

SHRI M.I. SHANAVAS (WAYANAD): Mr. Chairman, Sir, I am thankful to you for giving me this opportunity to raise an urgent matter of very grave public importance that concerns the Wayanad district that I represent and also the border districts of Karnataka and Tamil Nadu.

Wayanad is a backward district. It is one among the 92 minority districts in India declared by the Government of India, and it is also a tribal district. The only road that is connecting Wayanad to Karnataka is the Sulthan Bathery-Gundlupet-Mysore road, and unfortunately, the Karnataka High Court on a Public Interest Litigation yesterday issued an order banning night traffic on the argument that it will disturb the movement of wildlife. Now, the whole of Wayanad is up in arms. Tomorrow, all the public and various organizations will come forward. They have called for a *bandh / hartal* and Wayanad will face a standstill tomorrow. Hence, I will urge the Central Government to act immediately in this matter, and call upon the Karnataka and Kerala Governments. An appeal should also be filed before the Supreme Court and other necessary steps should be taken to save Wayanad, which is suffocating. Thank you very much, Mr. Chairman, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Why are only all Kerala Members getting the chance to speak?

MR. CHAIRMAN: It is there in the list.